

(2)

Sri Amit Sthalekar filed  
wakalatnama on behalf of  
respondent kept on record.

15/11/96

18-XI-96 Hon. Mr. S. Das Gupta MM  
Hon. Mr. P. L. Verma SJW

When the case was called  
out, none responded for the defendant.  
On the last occasion also, none  
had appeared for the defendant.  
Case is adjourned for hearing  
on 9-12-96. In case none appears  
on the next date or any  
adjournment is passed, the  
Case is liable to be dismissed  
by default.

In a Court Law & Process  
for the respondent.

Sh  
JW

WL  
AM

O.R.  
No R.A. has been filed so far.  
Submitted.

09/12/1996

Hon. Dr. H.K. Saxena, J.M.  
Hon. Mr. S. Daval, A.M.

None present for the applicant while  
Sri A. Sthalekar, counsel for the respondents is  
present. It is the case which was instituted in  
the year 1990. The applicant had no time to file  
R.A. although the copy of the C.A. was received  
on 21.10.1991 by him. It appears that the applicant  
is not interested in the case. It is further in-  
dicated because none had appeared for the applicant  
on the last two dates i.e. 10.10.1996 and 18.11.1996  
Today again none is present for the applicant. The  
O.A. is, therefore, dismissed for default.

A.M.

J.M.

/m.m./